

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2515

ANSWERED ON:11.03.2015

MULTI SECTORAL DEVELOPMENT PROGRAMME

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Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of physical targets set and achieved under the Multi-Sectoral Development Programme (MSDP) since its implementation, State-wise including Andhra Pradesh;
- (b) the details of State Level Committee included for the implementation of the Prime Minister's 15 Point Programme for welfare of minorities;
- (c) the details of percentage of minority population particularly Muslims of minority concentration districts, Statewise;
- (d) the details of financial and other assistance given under MSDP to Minority Concentration Districts in various States including Karnataka during each of the last three years and the current year for the development of infrastructure and basic amenities; and
- (e) the proposals the Government has in the Twelfth Five Year Plan for various States under MSDP, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

- (a) The Multi-sectoral Development Programme (MsDP) being a Centrally Sponsored Scheme, the State governments forward the need based proposals to this Ministry. Hence there are no targets fixed under this scheme however the physical performance achieved by the States is at Annexure-I & IV.
- (b) The State Level Committees (SLCs) are constituted for implementation of PM's New 15 Point Programme for the Welfare of Minorities. SLC is headed by the Chief Secretary with Members consisting of the Secretaries and Heads of Departments implementing the schemes under the PM's New 15PP, representatives from the Panchayati Raj Institution/Autonomous District Councils, three representatives from reputed non-Governmental Institutions dealing with minorities and three such other Members considered appropriate by the State Government/UT Administration. Upto two Members of Parliament from Lok Sabha and one Member of Parliament from Rajya Sabha representing the State, nominated by the Central Government and two Members of the Legislative Assembly, nominated by the State Government are members of SLC. One of the Members included in the State Level Committee from Lok Sabha and Legislative Assembly should have been elected from any of the Minority Concentration District in those States which have these minority concentration districts.
- (c) The State-wise details of percentage of Minority population including Muslims in identified Minority Concentration District under MsDP as per the census 2001, is at Annexure -II.
- (d) The details of financial assistance provided under MsDP to States/UTs including Karnataka during each of the last three years and current financial year is at Annexure - III.
- (e) Under MsDP, the States/UTs submit the need based project proposals for improving the socio-economic conditions and providing basic amenities to the minorities. The proposals found eligible as per the guidelines of MsDP, have been considered and approved by the Empowered Committee in the Ministry. The State wise details of projects approved during 12th Five Year Plan is at Annexure-IV.